



2026:AHC:43431-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 3625 of 2026

Shubham Mittal

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Singh, Hitesh Kumar Mishra
Counsel for Respondent(s)	:	Pankaj Bharti, G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Sri Pankaj Bharti has made statement at the Bar that in the instant case, he has already filed a vakalatnama on behalf of respondent no. 4 in the Registry on 24.02.2026.
2. However, the same is not on record.
3. Office is directed to trace out the same and place it on record.
4. Heard learned counsel for the petitioner, learned A.G.A. for the State, Sri Pankaj Bharti, learned counsel for the respondent no. 4 and perused the record.
5. At the very outset, learned A.G.A. has pointed out that in the instant case, investigation has already been concluded and charge-sheet has been submitted against the petitioner.
6. Learned counsel for the petitioner could not dispute the aforesaid facts and states that he does not want to press the writ petition and seeks to withdraw it with liberty to approach the appropriate forum at the appropriate stage.
7. Learned counsel for the respondent no. 4 as well as learned A.G.A. have no objection to the aforesaid prayer.
8. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.
9. Certified copy of the F.I.R. be returned back as per rules.

February 24, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)